

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.770/2017

New Delhi this the 6th day of March, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Shri Anand Prakash Dube,
S/o Sh.Ram Mani Dube, Age about 56 years
R/o E-5, Jawahar Park, Laxmi Nagar,
Delhi-110092.
Offset Machine Man Group ' C' Applicant

(By Advocate:Shri Y.P.Singh)

Versus

1. To,
The Secretary (UOI)
Ministry of Urban Development
Govt. of India Press, Nirman Bhawan,
New Delhi.
2. To,
The Director
Directorate of Printing
Govt.of India Press, B-Wing,
Nirman Bhawan, New Delhi.
3. To
The General Manager,
The Genearal Manager,
Govt. of India Press, Minto
Road, New Delhi. Respondent

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicant.

2. The applicant had earlier filed OA No.2006/2013 seeking the following relief:

- "(i) quash and set aside the impugned order dated 18.05.2012 (Annexure A-1) and to consider the applicant for the post of DTP operator wherein, all the other similar situated person have been deployed.
- (ii) May also pass any further order (s) as be deemed just and proper to meet the ends of justice."

3. The said OA was disposed of by this Tribunal by order dated 08.10.2015 which is as under:

%10. The Original Application is disposed of with direction to the respondents to re-deploy the applicant as Offset Machine Man or DTP Operator in any of the Presses of Government of India where the vacancy in such grade is available and if the vacancy is not available then against next available vacancy as and when it arise. No costs.+

4. Alleging violation of the aforesaid orders, the applicant filed CP No.585/2016, which was closed by order dated 28.11.2016, which is as under:

"3. In compliance of the aforesaid order, the respondents passed the order, re-deploying the applicant in the post of Offset Machine Man with immediate effect vide order dated 22.09.2016.

4. The petitioner, who was the applicant in the OA, filed the present CP, alleging that certain others, who are junior to him, were promoted to the post of Offset Machine Man vide order dated 04 01.2016 and in fact, as per the directions of this Tribunal in OA No. 2006/2013, once a vacancy in the category

of the Offset Machine Man is available, the respondents ought to have re-deployed the applicant, before considering any other cases.

5. It is seen that in OA No. 2006/2013, this Tribunal had not given any direction to the respondents with regard to the seniority or otherwise of the applicant vis-a-vis any other employee. It is also not the case of the petitioner that any of his alleged juniors were parties to the O.A.

6. In the circumstances, we do not find any merit in the CP and accordingly, the same is dismissed. However, this order shall not preclude the petitioner from agitating his grievances, if any, in accordance with law.”

5. Thereafter, the applicant preferred a representation dated 26.12.2016 and now filed the present OA alleging inaction on the part of the respondents for not considering the aforesaid representation. Though the applicant made representation only in December 2016 and six months time has not been expired, he filed the present OA.

6. In the circumstances, the OA is dismissed as premature. However, liberty is granted to the applicant to approach this Tribunal at the appropriate time. No costs.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/kdr/

(4)

(OA No.770/2017)